

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.689/PUN/2017
निर्धारण वर्ष / Assessment Year : 2006-07

Mr. Ganpat Mukundrao
Murkute,
S.No.148, Sojas Complex,
Parihar Chowk, Aundh,
Pune – 411007
PAN : ABHPM7278E

Vs. DCIT,
Circle-4, Pune

(Appellant)

(Respondent)

Appellant by

None

Respondent by

Shri Sudhendu Das

Date of hearing

07-03-2019

Date of pronouncement

07-03-2019

आदेश / ORDER

PER R.S.SYAL, VP :

This appeal filed by the assessee is directed against the order passed by the CIT(A)-2, Pune on 27-01-2017 upholding penalty of Rs.61,92,541/- imposed by the Assessing Officer u/s.271(1)(c) of the Income-tax Act, 1961 in relation to the assessment year 2006-07.

2. We have heard the ld. DR and gone through the relevant material on record. It is observed that the ld. CIT(A) passed the *ex parte* order *qua* the assessee dismissing the appeal. Considering

the totality of the facts and circumstances obtaining in the instant case, we are of the considered opinion that it would be in the fitness of things if the impugned order is set-aside and the matter is restored to the file of Id. CIT(A) for deciding the appeal afresh as per law after allowing reasonable opportunity of hearing to the assessee. We order accordingly.

3. In the result, the appeal is allowed for statistical purposes.

Order pronounced in the Open Court on 07th March, 2019.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 07th March, 2019
सतीश

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-2, Pune
4. The Pr.CIT-2, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे
“बी” / DR ‘B’, ITAT, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	07-03-2019	Sr.PS
2.	Draft placed before author	07-03-2019	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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